RAJYA SABHA
NOTICE OF AMENDMENTS
THE EDUCATIONAL TRIBUNALS BILL, 2010
(As passed by the Lok Sabha)
[To be moved at a sitting of the Rajya Sabha]

ENACTING FORMULA

BY SHRI M.M. PALLAM RAJU:

1. That at page 1, line 1, for the word “Sixty-first”, the word “Sixty-fourth” be substituted.

CLAUSE 1

BY SHRI M.M. PALLAM RAJU:

2. That at page 1, line 4, for the figure “2010” the figure “2013” be substituted.

CLAUSE 3

BY SHRI M.M. PALLAM RAJU:

3. That at page 2, for lines 33 to 37, the following be substituted, namely:-

“(iv) an institution maintained by, or receiving aid from the Central Government, whether directly or indirectly, and affiliated to an university referred to in sub-clause (i) or to an institution referred to in sub-clause (ii), or a constituent unit of an institution referred to in sub-clause (iii),”.

CLAUSE 6

BY SHRI M.M. PALLAM RAJU:

4. That at page 4, line 27, for the word “fifty-five” the word “forty-five” be substituted.

CLAUSE 7

BY SHRI M.M. PALLAM RAJU:

5. That at page 4, after line 44, the following be inserted, namely:-

“(d) a Vice Chancellor to be nominated by the appropriate Government......Member;

(e) a person belonging to the Scheduled Castes or the Scheduled Tribes, who is or has been, of the rank and equivalence of a Secretary to the Government of India, to be nominated by the appropriate Government.......Member.”.

CLAUSE 15

BY SHRI M.M. PALLAM RAJU:

6. That at page 7, line 1, after the words “unfair practices” the bracket and words “(including such practices against students and applicants for admission)” be inserted.
CLAUSE 22

BY SHRI M.M. PALLAM RAJU:

7. That at page 8, line 33, for the word “fifty-five” the word “forty-five” be substituted.

CLAUSE 23

BY SHRI M.M. PALLAM RAJU:

8. That at page 9, after line 12, the following be inserted, namely:-

“(f) a Vice Chancellor to be nominated by the Central Government…….Member;

(g) a person belonging to the Scheduled Castes or the Scheduled Tribes, who is or has been, of the rank and equivalence of a Secretary to the Government of India, to be nominated by the Central Government…….Member.”

New Delhi;
August 6, 2013.

SHUMSHER K. SHERIFF
SECRETARY-GENERAL